

ACT No. VII OF 1895.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 1st March, 1895.)

An Act to amend certain sections of the Code of Civil Procedure and the Punjab Laws Act, 1872.

WHEREAS it is expedient to amend certain sections of the Code of Civil Procedure and the Punjab Laws Act, 1872; It is hereby enacted as follows:—

Code of Civil Procedure.

Amendment of section 39, Act XIV, 1882.

1. (1) In the third paragraph of section 39 of the said Code, between the words "of any High Court established by Royal Charter" and the words "shall be required," the words "or of the Chief Court of the Punjab" shall be inserted.

(2) To the said section the following Explanation shall be added, namely:—

"*Explanation.*—For the purposes of the enrolment of advocates the High Court of Bombay shall be at liberty to treat the Sadr Court of Sind as within the local limits of its jurisdiction."

Amendment of section 180, Act XIV, 1882.

2. For the first and second paragraphs of section 180 of the said Code the following shall be substituted, namely:—

"The other party shall then state his case and produce his evidence (if any), and may then address the Court generally on the whole case.

"The party beginning may then reply generally on the whole case."

Punjab

Punjab Laws Act, 1872.

V of 1872.

3. Sections 17 and 18 of the Punjab Laws Act, 1872, as amended by Act XII of 1878, are hereby repealed.

Repeal of sections 17 and 18, Act IV, 1872.

4. For section 51 of the same Act the following section shall be substituted, namely :—

Substitution of new section for section 51, Act IV, 1872.

“51. All rules which the Local Government is empowered to issue under this Act, and all circulars issued by the Chief Court, shall be republished from time to time by the Local Government, with the previous sanction of the Governor General in Council, and upon such republication shall be arranged in the order of their subject-matter; and all such alterations or amendments as may have been made since the last preceding publication thereof, or may have become necessary or advisable, shall be embodied therewith; and upon such republication all such rules and circulars previously issued shall be repealed.”

Republication of rules and orders.